



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

Email Office : dgft@nic.in , Phone Office : 011-23062777

(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI**MEETING No.** NC/6/MEET/Nov/202324/9**DATED:** 14/12/2023Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Nov/202324/9 dated 14/12/2023 of Norms Committee - VI for the year 2023-24 was held on 14/12/2023 under the Chairmanship of ANIL AGGARWAL, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri Shaish Kumar, Technical Consultant	DGFT
2	Shri D.N. Mathur, Technical Consultant	DGFT
3	Shri Nand Lal, Technical Consultant	DGFT
4	Shri Naveen Kumar, DDG	MoFPI
5	Shri Krishna Murari, Technical Consultant	MoFPI
6	Shri Pradyumna Sahu, Deputy DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Nov/202324/9				
Case Status	Case Approved				
Party Name	TTK HEALTHCARE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023				
HQ File Number	HQRNORM APPLY 00005939AM24				
RA File Number	NA				
Licence No and Date	NA				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the norms fixed on similar case of the firm in M.No.1 dated 05.05.2022, allowing the following inputs;					
S.No.	Export item description	Export item Qty	S.No.	Import Item Description	Qty. Recommended
1	Papad Mixed Rings Snack Pellets	44775.00 Kg	1	Potato Granule Emgranule 3364	15349.00 Kg
2	Papad Mixed Rings Snack Pellets	21747.00 Kg			
RA may take suitable consequential action accordingly.					

Case No.	2 / NC/6/MEET/Nov/202324/9
Case Status	Case Approved
Party Name	TASTEL FINE FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00004856AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide email dated 13.12.2023, allowing the following inputs;	

S.No.	Export item description	Qty of Export Item.	S.No.	Import Item Description	Qty. Recommended
1	Jasmine Rice 510g (Ready To Eat Precooked Rice)	25190 Nos	1	Jasmine Rice 100%	18165.65 Kg
2	Jasmine Rice 250g (Ready To Eat Precooked Rice)	51388 Nos			

RA may take suitable consequential action accordingly.

Case No.	3 / NC/6/MEET/Nov/202324/9
Case Status	Case Approved
Party Name	JANATHA FISH MEAL AND OIL PRODUCTS
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00007023AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms under Para 4.06 of HBP, 2023, based on the decision taken on the similar case of the firm in M.No.1 dated 27.05.2021, with following technical inputs on the manufacturing process; i) The export item is unfit for human consumption. ii) Both the export/import items are in powder form. iii) No vitamins are added in the production process.	

S.No.	Export item description	Qty of Export Item.	S.No.	Import Item Description	Qty. Recommended
1	Dried, Pulverised Sieved Fish Meal in powder form) (Unfit for human consumption).	4807.70 MT	1	Fish Meal in powder form (Unfinished) (Unfit for human consumption)	5000.00 MT

A.) The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP, 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website.

B.) No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms.

C.) All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take subsequent consequential action accordingly.

Case No.	4 / NC/6/MEET/Nov/202324/9
Case Status	Case Deferred
Party Name	ANGEL STARCH & FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00006715AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI;	

(a) The process flowchart showing the various stages of processing including the justification for the wastage involved;

(b) The recipe cum mass balance sheet showing how the bill of materials change over processing

The case stands deferred to 11.01.2024.

Case No.	5 / NC/6/MEET/Nov/202324/9
Case Status	Case Deferred
Party Name	FRIGORIFICO ALLANA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00006933AM24
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI;

(a) The recipe cum mass balance sheet showing how the bill of material change over processing stages;

(b) The process flowchart showing the various stages of processing involved along with the justification for the wastage claimed, if any.

The case stands deferred to 11.01.2024.

Case No.	6 / NC/6/MEET/Nov/202324/9
Case Status	Case Deferred
Party Name	FRIGORIFICO ALLANA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00006927AM24
RA File Number	NA

Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; (a) The recipe cum mass balance sheet showing how the bill of material change over processing stages; (b) The process flowchart showing the various stages of processing involved along with the justification for the wastage claimed, if any. The case stands deferred to 11.01.2024.	

Case No.	7 / NC/6/MEET/Nov/202324/9				
Case Status	Case Approved				
Party Name	DRYTECH PROCESSES (INDIA) P LTD				
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023				
HQ File Number	HQRNORM REVIW00005548AM24				
RA File Number	NA				
Licence No and Date	NA				
Norms Committee Decision:					
NC considered the case as per agenda and decided to amend the description of the import item allowing the following inputs:					
S.No.	Export item description	Qty of Export item	S.No.	Import item description	Qty. recommended
1.	Tomato Powder	79.000 MT	1.	Tomato Paste 36-38% Brix	212.000 MT
RA may take subsequent consequential action accordingly.					

Case No.	8 / NC/6/MEET/Nov/202324/9
Case Status	Case Deferred
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00004188AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 11.01.2024.	

Case No.	9 / NC/6/MEET/Nov/202324/9
Case Status	Case Deferred
Party Name	SHABANESA
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM REVIW00006711AM24
RA File Number	042404000169 AM12
Licence No and Date	0410128604/27/09/2011
Norms Committee Decision: NC considered the case as per agenda and noted that the norms of the AA was earlier fixed by NC-5 in their M.No.41/84 dated 12.01.2012. The present application of the firm is for review of the decision of NC. The Committee therefore, decided to transfer the application to NC-5 for review of the decision.	

Case No.	10 / NC/6/MEET/Nov/202324/9
Case Status	Case Deferred
Party Name	SRS UNISTRAW PRIVATE LIMITED
Meeting Number	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023

and Date	
HQ File Number	HQRNORM REVIW00002296AM23
RA File Number	039504000139 AM16
Licence No and Date	0310796448/04/06/2015
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 11.01.2024	

Case No.	11 / NC/6/MEET/Nov/202324/9
Case Status	Case Deferred
Party Name	PARAYIL EXPORTS
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM REVIW00007202AM23
RA File Number	102404000015 AM19
Licence No and Date	1010059976/25/06/2018
Norms Committee Decision: NC considered the case as per agenda and decided to call the representative of the firm for PH to understand the correlation between import and export items and also to understand the manufacturing process, wastage generated at various stages etc.. The case stands deferred to 11.01.2024.	

Case No.	12 / NC/6/MEET/Nov/202324/9
Case Status	Case Deferred
Party Name	CHHAJED FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM REVIW00133006AM22
RA File Number	082404000096 AM20

Licence No and Date	0810145629/03/07/2019
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith DL reply is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 11.01.2024.	

Case No.	13 / NC/6/MEET/Nov/202324/9				
Case Status	Case Approved				
Party Name	TASTEL FINE FOOD PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023				
HQ File Number	HQRNORM APPLY 00006900AM24				
RA File Number	NA				
Licence No and Date	0310839052/21/10/2020				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide email dated 13.12.2023, allowing the following inputs;					
S.No.	Export item description	Qty of Export Item. in Nos.	S.No.	Import Item Description	Qty. Recommended
1	Red Lentil Curry with Konjac	181440.00	1	Konjac Spaghetti	19051.20 Kg
2	Yellow Lentil Curry with Konjac	181440.00	2	Konjac Spaghetti	19051.20 Kg
3	Panang Curry with	241920.00	3	Konjac	38102.420 Kg

	Konjac			Spaghetti	
4	Yellow Lentil with Konjac	45360.00	4	Konjac Spaghetti	4762.80 Kg
5	Vegetable Penang Curry with Konjac	45360.00	5	Konjac Spaghetti	7144.20 Kg
6	Arrabbiata with Konjac	45360.00	6	Konjac Spaghetti	7144.20 Kg
7	Mediterranea with Konjac	45360.00	7	Konjac Spaghetti	7144.20 Kg
8	Vegetarian Pad Thai with Konjac	45360.00	8	Konjac Spaghetti	7144.20 Kg
RA may take suitable consequential action accordingly.					

Case No.	14 / NC/6/MEET/Nov/202324/9
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM REVIW00001401AM24
RA File Number	07AA04006080 AM21
Licence No and Date	0711000128/23/12/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	

The case stands deferred to 11.01.2024.

Case No.	15 / NC/6/MEET/Nov/202324/9
Case Status	Case Deferred
Party Name	AACHI MASALA FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM REVIW00006491AM24
RA File Number	04AA04004741 AM22
Licence No and Date	0411000937/03/06/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 11.01.2024.	

Case No.	16 / NC/6/MEET/Nov/202324/9
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM REVIW00001403AM24
RA File Number	07AA04024737 AM22
Licence No and Date	0711001869/07/09/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	

The case stands deferred to 11.01.2024.

Case No.	17 / NC/6/MEET/Nov/202324/9
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM REVIW00001404AM24
RA File Number	07AA04034388 AM22
Licence No and Date	0711002019/28/09/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 11.01.2024.	

Case No.	18 / NC/6/MEET/Nov/202324/9				
Case Status	Case Approved				
Party Name	OMSONS MARKETING PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023				
HQ File Number	HQRNORM APPLY 00222071AM22				
RA File Number	30AA04020540 AM22				
Licence No and Date	3011001264/22/10/2021				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide email dated 24.11.2023, allowing the following inputs;					
S.No.	Export item description	Qty of Export	S.No.	Import Item Description	Qty. Recommended

		Item			
1	All Seasons Whisky Packaging: (i) 12X750 ml per case, (ii) 24X 375 ml per case, (iii) 24X 250 ml per case, (iv) 150 x 60 per case with/without monocart. P/case alcoholic strength of 42.8% v/v	152382.00 Litres	1	3 Years Old Vatted Malt Spirit	31895.00 Litres

RA may take suitable consequential action accordingly.

Case No.	19 / NC/6/MEET/Nov/202324/9
Case Status	Case Deferred
Party Name	HITAISHI KK MANUFACTURING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM REVIW00004746AM23
RA File Number	02AA04031955 AM22
Licence No and Date	0211001445/02/11/2021

Norms Committee Decision:

NC considered the case as per agenda and noted that the firm was issued a DL on 23-06-2023 followed by reminders on 08-07-2023, 23-07-2023, 07-08-2023, 22-08-2023, 06-09-2023, 21-09-2023, 06-10-2023, 21-10-2023, 05-11-2023 and 20-11-2023. The committee decided to wait for the reply of firm.

The case stands deferred to 11.01.2024.

Case No.	20 / NC/6/MEET/Nov/202324/9
Case Status	Case Deferred
Party Name	ARIBA FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00004258AM24
RA File Number	NA
Licence No and Date	5611000651/08/12/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 11.01.2024.	

Case No.	21 / NC/6/MEET/Nov/202324/9				
Case Status	Case Approved				
Party Name	OMSONS MARKETING PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023				
HQ File Number	HQRNORM APPLY 00293099AM22				
RA File Number	30AX04000033 AM22				
Licence No and Date	3011001565/21/12/2021				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide email dated 24.11.2023, allowing the following inputs;					
S.No.	Export item description	Qty of Export Item	S.No.	Import Item Description	Qty. Recommended
1	All Season	152382.00	1	3 Years Old	31895.00 Litres

	Whisky Packaging. (i) 12x750 Ml Per Case, (ii) 24x375 Ml Per Case, (iii) 24x250 Ml Per Case, With/Without Monocart. P/Case Alcoholic Strength Of 42.8% V/V	Litres		Vatted Malt Spirit	
--	--	--------	--	--------------------	--

RA may take suitable consequential action accordingly.

Case No.	22 / NC/6/MEET/Nov/202324/9
Case Status	Case Approved
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00355976AM22
RA File Number	30AX04000122 AM22
Licence No and Date	3011001783/15/02/2022

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide email dated 24.11.2023, allowing the following inputs;

S.No.	Export item description	Qty of Export Item	S.No.	Import Item Description	Qty. Recommended
-------	-------------------------	--------------------	-------	-------------------------	------------------

1	All Seasons Whisky Packaging: i) 12 X 750 ML PER CASE, ii) 24 X 375 ML PER CASE, iii) 48 X 180 ML PER CASE, iv) 60 X 90 ML PER CASE, v) 150 X 60 ML PER CASE, vi) 18 X 500 ML PER CASE, vii) 12 X 700 ML PER CASE, viii) 24 X 250 ML PER CASE, WITH/WITHOUT MONOCART P/CASE ALCOHOLIC STRENGTH OF 42.8% V/V	152382.00 Litres	1	3 Years Old Vatted Malt Spirit	31895.00 Litres
RA may take suitable consequential action accordingly.					

Case No.	23 / NC/6/MEET/Nov/202324/9
Case Status	Case Deferred

Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00390913AM22
RA File Number	10AX04000081 AM22
Licence No and Date	1011000974/17/03/2022
Norms Committee Decision: NC considered the case as per agenda and decided to refer the case to the Technical Authority, i.e. CSIR-CFTRI, Mysuru for examination and comments. The case stands deferred to 11.01.2024.	

Case No.	24 / NC/6/MEET/Nov/202324/9				
Case Status	Case Approved				
Party Name	OMSONS MARKETING PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023				
HQ File Number	HQRNORM APPLY 00398043AM22				
RA File Number	30AX04000169 AM22				
Licence No and Date	3011001947/23/03/2022				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide email dated 24.11.2023, allowing the following inputs;					
S.No.	Export item description	Qty of Export Item	S.No.	Import Item Description	Qty. Recommended
1	All Seasons Whisky Packaging: i) 12 X 750 ML PER CASE, ii) 24 X 375 ML PER CASE,	152382.00 Litres	1	3 Years Old Vatted Malt Spirit	31895.00 Litres

iii) 48 X 180 ML PER CASE, iv) 60 X 90 ML PER CASE, v) 150 X 60 ML PER CASE, vi) 18 X 500 ML PER CASE, vii) 12 X 700 ML PER CASE, viii) 24 X 250 ML PER CASE, WITH/WITHOUT MONOCART P/CASE ALCOHOLIC STRENGTH OF 42.8% V/V				
RA may take suitable consequential action accordingly.				

Case No.	25 / NC/6/MEET/Nov/202324/9
Case Status	Case Approved
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00000714AM23
RA File Number	30AX04000054 AM23
Licence No and Date	3011002121/11/05/2022
Norms Committee Decision:	
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide email	

dated 24.11.2023, allowing the following inputs;

S.No.	Export item description	Qty of Export Item	S.No.	Import Item Description	Qty. Recommended
1	All Seasons Whisky Packaging: i) 12 X 750 ML PER CASE, ii) 24 X 375 ML PER CASE, iii) 48 X 180 ML PER CASE, iv) 60 X 90 ML PER CASE, v) 150 X 60 ML PER CASE, vi) 18 X 500 ML PER CASE, vii) 12 X 700 ML PER CASE, viii) 24 X 250 ML PER CASE, WITH/WITHOUT MONOCART P/CASE ALCOHOLIC STRENGTH OF 42.8% V/V	76191.00 Litres	1	3 Years Old Vatted Malt Spirit	15948.00 Litres

RA may take suitable consequential action accordingly.

Case No.	26 / NC/6/MEET/Nov/202324/9
Case Status	Case Approved
Party Name	GELTEC PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM REVIW00006130AM24
RA File Number	03AX04000537 AM23
Licence No and Date	0311014878/20/05/2022

Norms Committee Decision:

NC considered the case as per agenda and decided to modify the export item description at S.No. 1 considering the request of the firm, allowing the following inputs:

S.No.	Export item description	Quantity in Nos.	Import Item Description	Qty. Recommended
1	SWP Essentin TRIO (SG Capsule with net wt 1720 Mg containing silymarin 100mg, Gelatin 288.766 mg, Glycerin USP/FCC 173.923 mg.	1 No. of SG Capsule	Silymarin 70%	100.000 mg
			Gelatin	253.000 mg
			Glycerin USP/FCC	126.000 mg

RA may take subsequent consequential action accordingly.

Case No.	27 / NC/6/MEET/Nov/202324/9
Case Status	Case Approved
Party Name	MARINE HYDROCOLLOIDS
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM REVIW00006871AM24
RA File Number	NA
Licence No and Date	1011001146/25/05/2022

Norms Committee Decision:

NC considered the case as per agenda and decided to correct the import quantity, allowing the following inputs:

S.No.	Export item description	Qty of Export Item	S.No.	Import Item Description	Qty. Recommended
1	Agar Agar Strips Food Grade, Agar Agar Powder Food Grade, Bacteriological Grade, Microbiological Grade and Pharma Grade	27234.000 Kg	1	Agar Agar Strips Commercial Grades	30000.000 Kg

RA may take subsequent consequential action accordingly.

Case No.	28 / NC/6/MEET/Nov/202324/9
Case Status	Case Deferred
Party Name	KERRY INGREDIENTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00001233AM23
RA File Number	03AX04000977 AM23
Licence No and Date	0311015300/07/06/2022

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 11.01.2024.

Case No.	29 / NC/6/MEET/Nov/202324/9
Case Status	Case Rejected
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00001377AM23
RA File Number	05AX04000778 AM23
Licence No and Date	0511013200/14/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 23-06-2023 followed by reminders on 08-07-2023, 23-07-2023, 07-08-2023, 22-08-2023, 06-09-2023, 21-09-2023, 06-10-2023, 21-10-2023, 05-11-2023 and 20-11-2023 for furnishing information. Despite, repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	30 / NC/6/MEET/Nov/202324/9
Case Status	Case Rejected
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00001378AM23
RA File Number	05AX04000768 AM23
Licence No and Date	0511013201/14/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 23-06-2023 followed by reminders on 08-07-2023, 23-07-2023, 07-08-2023, 22-08-	

2023, 06-09-2023, 21-09-2023, 06-10-2023, 21-10-2023, 05-11-2023 and 20-11-2023 for furnishing information. Despite, repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	31 / NC/6/MEET/Nov/202324/9
Case Status	Case Rejected
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00001513AM23
RA File Number	05AX04000847 AM23
Licence No and Date	0511013320/20/06/2022

Norms Committee Decision:

NC considered the case as per agenda and noted that the firm was issued DL on 23-06-2023 followed by reminders on 08-07-2023, 23-07-2023, 07-08-2023, 22-08-2023, 06-09-2023, 21-09-2023, 06-10-2023, 21-10-2023, 05-11-2023 and 20-11-2023 for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	32 / NC/6/MEET/Nov/202324/9
Case Status	Case Deferred
Party Name	TATA SMARTFOODZ LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00002319AM23
RA File Number	03AX04002403 AM23

Licence No and Date	0311016674/28/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith DL reply is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 11.01.2024.	

Case No.	33 / NC/6/MEET/Nov/202324/9
Case Status	Case Deferred
Party Name	CHIRAL AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00002593AM23
RA File Number	07AX04000586 AM23
Licence No and Date	0711004886/11/08/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI : The Certificate of Analyses (CoAs) for (i) imported item from supplier, (ii) export item from a NABL Laboratory; and/or (iii) the Buyer's specifications. The case stands deferred to 11.01.2024.	

Case No.	34 / NC/6/MEET/Nov/202324/9
Case Status	Case Deferred
Party Name	DRY BLEND FOODS PRIVATE LIMITED

Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00002741AM23
RA File Number	05AX04001387 AM23
Licence No and Date	0511014417/23/08/2022
Norms Committee Decision: NC considered the case as per agenda and the committee decided to send the technical team for a factory visit of the firm for a better understanding of the manufacturing process, wastage generated and recipe involved in the process. The case stands deferred to 11.01.2024.	

Case No.	35 / NC/6/MEET/Nov/202324/9
Case Status	Case Deferred
Party Name	CRAFTSMITH PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00003473AM23
RA File Number	05AX04001587 AM23
Licence No and Date	0511015084/30/09/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI : (a) The details of imported items and indigenous items percentage-wise provided by the firm does not match with unit production of the export items provided in Appendix 4E and totals are also variable; (b) In view of above, the firm may furnish following information by making calculations and verification of the quantities of imported items used in the requisite volumes of the export production, i. Item-wise Appendix 4E with all imported and indigenous items required for unit production in V/V ii. Bill of Entries (B/E) of all 4 imported items under Authorization.	

iii. Shipping Bills (S/B) of the exported items to verify the quantities/ratio added of imported items.

The case stands deferred to 11.01.2024.

Case No.	36 / NC/6/MEET/Nov/202324/9
Case Status	Case Deferred
Party Name	DRY BLEND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00003720AM23
RA File Number	05AX04001947 AM23
Licence No and Date	0511015304/14/10/2022
Norms Committee Decision:	
NC considered the case as per agenda and decided to send the technical team for a factory visit of the firm for a better understanding of the manufacturing process, wastage generated, and recipe involved in the process.	

Case No.	37 / NC/6/MEET/Nov/202324/9
Case Status	Case Deferred
Party Name	RADHA KRISHNA IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00003806AM23
RA File Number	02AX04000380 AM23
Licence No and Date	0211003213/18/10/2022
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; " Detailed steps of clarification of Litchi Juice Concentrate Frozen with all steps along with clarifying agents if any used and the wastage occurred in quantity which	

is edible and if not, then why?"

The case stands deferred to 11.01.2024.

Case No.	38 / NC/6/MEET/Nov/202324/9
Case Status	Case Deferred
Party Name	SYMEGA FOOD INGREDIENTS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00003854AM23
RA File Number	10AX04000188 AM23
Licence No and Date	1011001407/20/10/2022
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI :	
“ <i>submit the bill of materials for both exported and imported items</i> ”	
The case stands deferred to 11.01.2024.	

Case No.	39 / NC/6/MEET/Nov/202324/9				
Case Status	Case Approved				
Party Name	CHANDIGARH SWEETS LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023				
HQ File Number	HQRNORM APPLY 00004679AM23				
RA File Number	05AX04002450 AM23				
Licence No and Date	0511016084/29/11/2022				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide email dated 13.12.2023, allowing the following inputs;					
S.No.	Export item	Qty	S.No.	Import	Qty.

	description	of Export Item		Item Description	Recommended
1	Punjabi Rasgulla	30000.00 Kg	1	Skimmed Milk Powder	23363.40 Kg
2	Spongy Rasgulla	14000.00 Kg			
3	Rasmalai Tikki	10000.00 Kg			
4	Milk Cake	10000.00 Kg			
5	Dhoda	10000.00 Kg			
6	Kalakand	8000.00 Kg			
7	Assorted Indian Sweet	7952.00 Kg			

RA may take suitable consequential action accordingly.

Case No.	40 / NC/6/MEET/Nov/202324/9
Case Status	Case Deferred
Party Name	TASTEL FINE FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00004722AM23
RA File Number	03AX04004233 AM23
Licence No and Date	0311019649/30/11/2022

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 11.01.2024.

Case No.	41 / NC/6/MEET/Nov/202324/9
Case Status	Case Deferred
Party Name	TASTEL FINE FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00004721AM23
RA File Number	03AX04004235 AM23
Licence No and Date	0311019647/30/11/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 11.01.2024.	

Case No.	42 / NC/6/MEET/Nov/202324/9
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00004743AM23
RA File Number	03AX04004437 AM23
Licence No and Date	0311019680/01/12/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI : (a) There are 4 different items viz. Strawberry Crush, Strawberry Jam, Strawberry Jelly in 150gms and 300gms against the import of Frozen Strawberry Puree with seeds and Frozen Strawberry. (b) The Appendix-4E does not indicate export item-wise ingredients. Indigenous	

items are mentioned as Not Applicable. It is incomplete. Therefore, requisite calculations are not possible. Therefore, the applicant firm may be asked to furnish the requisite all information

(c) Therefore, **Export Item-wise Appendix 4E, Recipes and Mass Balances with all ingredients for their unit production** may be submitted by the firm .

The case stands deferred to 11.01.2024.

Case No.	43 / NC/6/MEET/Nov/202324/9
Case Status	Case Deferred
Party Name	DP COCOA PRODUCTS LLP
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00004839AM23
RA File Number	30AX04000400 AM23
Licence No and Date	3011002883/06/12/2022
Norms Committee Decision:	
NC considered the case as per agenda and decided to call a representative of the firm for PH in the next NC meeting for a better understanding of the product, manufacturing process, and wastage generated at various stages.	
The case stands deferred to 11.01.2024.	

Case No.	44 / NC/6/MEET/Nov/202324/9
Case Status	Case Deferred
Party Name	NATURAL AND ESSENTIAL OILS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00004889AM23
RA File Number	07AX04001323 AM23
Licence No and Date	0711005897/08/12/2022
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm alongwith DL reply is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 11.01.2024.

Case No.	45 / NC/6/MEET/Nov/202324/9
Case Status	Case Deferred
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00005615AM23
RA File Number	02AX04000566 AM23
Licence No and Date	0211003633/09/01/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 11.01.2024.	

Case No.	46 / NC/6/MEET/Nov/202324/9
Case Status	Case Rejected
Party Name	SHARMA ENGG INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00005970AM23
RA File Number	05AX04002913 AM23
Licence No and Date	0511017060/30/01/2023
Norms Committee Decision:	

NC considered the case as per agenda and noted that the firm was issued DL on 17-04-2023, followed by reminders on 02-05-2023, 17-05-2023, 01-06-2023, 16-06-2023, 23-06-2023, 08-07-2023, 23-07-2023, 07-08-2023, 22-08-2023, 06-09-2023, 21-09-2023, 06-10-2023, 21-10-2023, 05-11-2023, and 20-11-2023 to furnish reply. Despite, repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	47 / NC/6/MEET/Nov/202324/9
Case Status	Case Deferred
Party Name	DRY BLEND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00005958AM23
RA File Number	05AX04003129 AM23
Licence No and Date	0511017048/30/01/2023
Norms Committee Decision:	
NC considered the case as per agenda and decided to send the technical team for a factory visit of the firm for a better understanding of the manufacturing process, wastage generated, and recipe involved in the process.	
The case stands deferred to 11.01.2024.	

Case No.	48 / NC/6/MEET/Nov/202324/9
Case Status	Case Deferred
Party Name	DRY BLEND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00006730AM23
RA File Number	05AX04003374 AM23
Licence No and	0511017600/03/03/2023

Date	
Norms Committee Decision: NC considered the case as per agenda and decided to send the technical team for a factory visit of the firm for a better understanding of the manufacturing process, wastage generated, and recipe involved in the process. The case stands deferred to 11.01.2024.	

Case No.	49 / NC/6/MEET/Nov/202324/9
Case Status	Case Rejected
Party Name	AMBE PHYTOEXTRACTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00007180AM23
RA File Number	05AX04003441 AM23
Licence No and Date	0511017978/24/03/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued a DL on 23-06-2023 followed by reminders on 08-07-2023, 23-07-2023, 07-08-2023, 22-08-2023, 06-09-2023, 21-09-2023, 06-10-2023, 21-10-2023, 05-11-2023 and 20-11-2023 for furnishing information. Despite, repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	50 / NC/6/MEET/Nov/202324/9
Case Status	Case Rejected
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00000383AM24
RA File Number	05AX04000193 AM24

Licence No and Date	0511018486/25/04/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued a DL on 23-06-2023 followed by reminders on 08-07-2023, 23-07-2023, 07-08-2023, 22-08-2023, 06-09-2023, 21-09-2023, 06-10-2023, 21-10-2023, 05-11-2023 and 20-11-2023 for furnishing information. Despite, repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	51 / NC/6/MEET/Nov/202324/9
Case Status	Case Deferred
Party Name	AROMATRIX FLORA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00000642AM24
RA File Number	05AX04000136 AM24
Licence No and Date	0511018663/08/05/2023
Norms Committee Decision: NC considered the case as per agenda and and noted that the import/export items are same and decided to seek following information from the firm for further examination of the case: <i>"Clarification on the import and export item description, Flowchart, Recipe/Mass Balance Sheet, and Justification of wastage".</i> The case stands deferred to 11.01.2024.	

Case No.	52 / NC/6/MEET/Nov/202324/9
Case Status	Case Deferred
Party Name	CHIRAL AGRO PRIVATE LIMITED

Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00000862AM24
RA File Number	07AX04000085 AM24
Licence No and Date	0711007575/16/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 11.01.2024.	

Case No.	53 / NC/6/MEET/Nov/202324/9
Case Status	Case Deferred
Party Name	COCOARICH AGRI LLP
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00000915AM24
RA File Number	07AX04001976 AM23
Licence No and Date	0711007592/17/05/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI : (a) The process flowchart showing the various stages of processing along with justification for the wastage; (b) The recipe cum mass balance sheet showing how the bill of materials change over the processing; The case stands deferred to 11.01.2024.	

Case No.	54 / NC/6/MEET/Nov/202324/9
----------	-----------------------------

Case Status	Case Rejected
Party Name	BOTANIC HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00001023AM24
RA File Number	09AX04000154 AM24
Licence No and Date	0911005090/22/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued a DL on 23-06-2023 followed by reminders on 08-07-2023, 23-07-2023, 07-08-2023, 22-08-2023, 06-09-2023, 21-09-2023, 06-10-2023, 21-10-2023, 05-11-2023 and 20-11-2023 for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	55 / NC/6/MEET/Nov/202324/9
Case Status	Case Deferred
Party Name	NOVUS ANIMAL NUTRITION (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00001086AM24
RA File Number	04AX04000171 AM24
Licence No and Date	0411005469/24/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Department of Animal Husbandry & Dairying, Ministry of Fisheries , Animal Husbandry and Dairying and their comments are awaited. The Committee decided to send a reminder to Department of Animal Husbandry & Dairying to expedite their comments. The case stands deferred to 11.01.2024.	

Case No.	56 / NC/6/MEET/Nov/202324/9
Case Status	Case Rejected
Party Name	BOTANIC HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00001175AM24
RA File Number	09AX04001089 AM23
Licence No and Date	0911005129/29/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 23-06-2023 followed by reminders on 08-07-2023, 23-07-2023, 07-08-2023, 22-08-2023, 06-09-2023, 21-09-2023, 06-10-2023, 21-10-2023, 05-11-2023 and 20-11-2023 for furnishing information. Despite, repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	57 / NC/6/MEET/Nov/202324/9
Case Status	Case Rejected
Party Name	BOTANIC HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00001249AM24
RA File Number	09AX04001030 AM23
Licence No and Date	0911005155/01/06/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 23-06-2023 followed by reminders on 08-07-2023, 23-07-2023, 07-08-2023, 22-08-2023, 06-09-2023, 21-09-2023, 06-10-2023, 21-10-2023, 05-11-2023 and 20-11-2023 for furnishing information. Despite, repeated reminders, the firm has failed to	

furnish requisite information for further examination of the case. The Committee decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	58 / NC/6/MEET/Nov/202324/9
Case Status	Case Approved
Party Name	SUPERHOUSE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00004531AM24
RA File Number	06AX04000131 AM24
Licence No and Date	0611002127/20/07/2023

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech NL, allowing the following inputs;

S.No.	Export item description	Qty of Export Item	S.No.	Import Item Description	Qty. Recommended
1	Horse Riding Body Protector For Adults(Containing Rubber Sheet Thickness 6.20mm 2854 Sqm , 2300 Sqm 87% Polyester, 13% Spandex Knitted Dyed Fabric Gsm:238 , 2300 Sqm 95% Polyester, 5% Spandex Knitted Dyed Fabric)Gsm:149 , 2300 Sqm 100% Polyester Knitted Dyed Fabric, Gsm 106)	1706.0 NUMBERS (NOS)	1	Rubber Sheet Width 110 Cm +/- 5 % Length 190cm +/- 5 % Thickness 6.20mm +/- 10%	2996.7 Sq. mt
			2	87% Polyester, 13% Spandex Knitted Dyed Fabric) Gsm:238+/-10%, Width: 59" +/-10	2415.0 Sq. mt
			3	95% Polyester, 5% Spandex Knitted Dyed Fabric)	2415.0 Sq. mt

				Gsm:149+/-10%, Width: 59" +/-10%	
			4	100% Polyester Knitted Dyed Fabric) Gsm:106+/-10%, Width: 59" +/-10	2415.0 Sq.mt
2	Horse Riding Body Protector For Kids(Containing Rubber Sheet Thickness 6.20mm 1195 Sqm , 991 Sqm 87% Polyester, 13% Spandex Knitted Dyed Fabric Gsm:238 , 991 Sqm 95% Polyester, 5% Spandex Knitted Dyed Fabric)Gsm:149 , 991 Sqm 100% Polyester Knitted Dyed Fabric, Gsm 106)	882.0 NUMBERS (NOS)	5	Rubber Sheet Width 110 Cm +/- 5 % Length 190cm +/- 5 % Thickness 6.20mm +/- 10%	1254.75 Sq. mt
			6	87% Polyester, 13% Spandex Knitted Dyed Fabric) Gsm:238+/-10%, Width: 59" +/-10	1040.55 Sq. mt
			7	95% Polyester, 5% Spandex Knitted Dyed Fabric) Gsm:149+/-10%, Width: 59" +/-10%	1040.55 Sq. mt
			8	100% Polyester Knitted Dyed Fabric) Gsm:106+/-10%, Width: 59" +/-10	1040.55 Sq. mt
RA may take suitable consequential action accordingly.					

Case No.	59 / NC/6/MEET/Nov/202324/9
Case Status	Case Deferred
Party Name	FLEX FOODS LIMITED
Meeting Number	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023

and Date	
HQ File Number	HQRNORM APPLY 00005124AM24
RA File Number	05AX04000979 AM24
Licence No and Date	0511020478/18/08/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 11.01.2024.	

Case No.	60 / NC/6/MEET/Nov/202324/9
Case Status	Case Deferred
Party Name	FLEX FOODS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00005125AM24
RA File Number	05AX04001017 AM24
Licence No and Date	0511020479/18/08/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 11.01.2024.	

Case No.	61 / NC/6/MEET/Nov/202324/9
Case Status	Case Deferred
Party Name	DP COCOA PRODUCTS LLP
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00005211AM24

RA File Number	30AX04000216 AM24
Licence No and Date	3011004057/24/08/2023
Norms Committee Decision: NC considered the case as per agenda and decided to call a representative of the firm for PH in the next NC meeting for a better understanding of the product, manufacturing process, and wastage generated at each stage for further examination of the case. The case stands deferred to 11.01.2024.	

Case No.	62 / NC/6/MEET/Nov/202324/9
Case Status	Case Deferred
Party Name	LAURICO NUTRACEUTICALS
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00005270AM24
RA File Number	32AX04000316 AM24
Licence No and Date	3211005458/28/08/2023
Norms Committee Decision: NC considered the case as per agenda and decided to refer the case to the Technical Authority, i.e. MoFPI for examination and furnishing comments. The case stands deferred to 11.01.2024.	

Case No.	63 / NC/6/MEET/Nov/202324/9
Case Status	Case Deferred
Party Name	COCOARICH AGRI LLP
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00005323AM24
RA File Number	07AX04000755 AM24
Licence No and Date	0711009080/30/08/2023
Norms Committee Decision:	

NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI :

(a) The process flowchart showing the various stages of processing along with the justifications of the wastage claimed, if any;

(b) The recipe cum mass balance sheet showing how the bill of materials changes over the processing;

The case stands deferred to 11.01.2024.

Case No.	64 / NC/6/MEET/Nov/202324/9
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00006143AM24
RA File Number	05AX04002049 AM24
Licence No and Date	0511021444/10/10/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 11.01.2024.	

Case No.	65 / NC/6/MEET/Nov/202324/9
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00006149AM24
RA File Number	05AX04002048 AM24
Licence No and	0511021450/10/10/2023

Date	
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 11.01.2024.	

Case No.	66 / NC/6/MEET/Nov/202324/9
Case Status	Case Approved
Party Name	SAMAN TEA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00006435AM24
RA File Number	02AX04000448 AM24
Licence No and Date	0211005347/25/10/2023
Norms Committee Decision: NC considered the case as per agenda and decided to ratify the norms of the AA on “Net to Net basis”. The grade, quality & origin of imported tea should match with the tea exported . Other regulations of FTP / HBP, 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with. RA may take suitable consequential action accordingly.	

Case No.	67 / NC/6/MEET/Nov/202324/9
Case Status	Case Rejected
Party Name	OLIVE LIFESCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00006510AM24
RA File Number	07AX04001108 AM24
Licence No and	0711009573/30/10/2023

Date	
Norms Committee Decision: NC considered the case as per agenda and noted that a file with HQ F.No. HQRNORM APPLY00006921AM24 of the same AA No. 0711009573 dated 30.10.2023 (placed at S.No. 69) is already under consideration by the NC. Therefore, the committee decided to withdraw the case from the agenda.	

Case No.	68 / NC/6/MEET/Nov/202324/9
Case Status	Case Deferred
Party Name	RADHA KRISHNA IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00006516AM24
RA File Number	02AX04000436 AM24
Licence No and Date	0211005366/30/10/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI : Detailed steps of clarification of Litchi Juice Concentrate Frozen with all steps along with clarifying agents if any used and the wastage occurred in quantity which is edible and if not, then why?" The case stands deferred to 11.01.2024.	

Case No.	69 / NC/6/MEET/Nov/202324/9
Case Status	Case Deferred
Party Name	OLIVE LIFESCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00006921AM24
RA File Number	NA
Licence No and Date	0711009573/30/10/2023
Norms Committee Decision:	

NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI :

- (a) The process flowchart showing the various stages of processing along with the justification of wastage claimed;
- (b) The recipe cum mass balance sheet showing how the bill of materials change over the processing

The case stands deferred to 11.01.2024.

Case No.	70 / NC/6/MEET/Nov/202324/9
Case Status	Case Deferred
Party Name	DP COCOA PRODUCTS LLP
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00006533AM24
RA File Number	30AX04000351 AM24
Licence No and Date	3011004371/31/10/2023
Norms Committee Decision:	
NC considered the case as per agenda and decided to call a representative of the firm for PH in the next NC meeting for a better understanding of the product, manufacturing process, and wastage generated at various stages.	
The case stands deferred to 11.01.2024.	

Case No.	71 / NC/6/MEET/Nov/202324/9
Case Status	Case Deferred
Party Name	VENKATESH FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00006539AM24
RA File Number	05AX04002310 AM24
Licence No and Date	0511021822/31/10/2023

Norms Committee Decision:

NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI :

- (a) The process flowchart for each of the export items showing the various stages of processing along with justification for the wastage claimed,if any;
- (b) The recipe cum mass balance sheet for each of the exported items showing how the bill of materials change over processing;

The case stands deferred to 11.01.2024.

Case No.	72 / NC/6/MEET/Nov/202324/9
Case Status	Case Deferred
Party Name	WELSPUN LIVING LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00006738AM24
RA File Number	03AX04003563 AM24
Licence No and Date	0311028584/08/11/2023

Norms Committee Decision:

NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.

Case No.	73 / NC/6/MEET/Nov/202324/9
Case Status	Case Approved
Party Name	SUPERHOUSE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00006763AM24
RA File Number	06AX04000245 AM24
Licence No and Date	0611002300/09/11/2023
Norms Committee Decision:	

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech (NL) allowing the following inputs;

S.No.	Export item description	Qty of Export Item	S.No.	Import Item Description	Qty. Recommended (in Sq. Mt.)
1	Horse Riding Body Protector For Adults(Containing Rubber Sheet Thickness 12mm 296 Sqm And Rubber Sheet Thickness 24mm 928 Sqm))	2100.0 Nos.	1	Rubber Sheet Width 110 Cm +/- 5 Percent Length 190cm +/- 5 Percent Thickness 12mm +/- 10 Percent	310.80
			2	Rubber Sheet Width 110 Cm +/- 5 Percent, Length 190cm +/- 5 Percent, Thickness 24mm +/- 10 Percen	974.40
2	Horse Riding Body Protector For Kids(Containing Rubber Sheet Thickness 12mm 240.4 Sqm And Rubber Sheet Thickness 24mm 865 Sqm)	2610.0 Nos	3	Rubber Sheet Width 110 Cm +/- 5 Percent Length 190cm +/- 5 Percent Thickness 12mm +/- 10 Percent	252.40
			4	Rubber Sheet Width 110 Cm +/- 5 Percent, Length 190cm +/- 5 Percent, Thickness 24mm +/- 10 Percent	908.28

3	Horse Riding Back Protector For Adults(Containing 911.5 Sqm Rubber Sheet Width 110 Cm +/- 5 Percent, Length 190cm +/- 5 Percent, Thickness 12mm +/- 10 Percent)	3300.0 Nos.	5	Rubber Sheet Width 110 Cm +/- 5 Percent, Length 190cm +/- 5 Percent, Thickness 12mm +/- 10 Percent	957.00
4	Horse Riding Back Protector For Kids(Containing 342.6 Rubber Sheet Width 110 Cm +/- 5 Percent, Length 190cm +/- 5 Percent, Thickness 12mm +/- 10 Percent)	1854.0 Nos.	6	Rubber Sheet Width 110 Cm +/- 5 Percent, Length 190cm +/- 5 Percent, Thickness 12mm +/- 10 Percent	359.70

RA may take suitable consequential action accordingly.

Case No.	74 / NC/6/MEET/Nov/202324/9
Case Status	Case Deferred
Party Name	FUNSKOOL(INDIA) LTD.
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00006828AM24
RA File Number	04AX04000715 AM24
Licence No and Date	0411006388/13/11/2023

Norms Committee Decision:

NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 1 :

1. Photograph and drawings of the export product.
2. Justification for 5% wastage.

The case stands deferred to 11.01.2024.

Case No.	75 / NC/6/MEET/Nov/202324/9
Case Status	Case Deferred
Party Name	CREATIVE GARMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00006826AM24
RA File Number	03AX04003551 AM24
Licence No and Date	0311028693/13/11/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	76 / NC/6/MEET/Nov/202324/9
Case Status	Case Deferred
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00006847AM24
RA File Number	05AX04002445 AM24
Licence No and Date	0511022068/15/11/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 1 : <i>Net Content of each fabric in each export item.</i> The case stands deferred to 11.01.2024.	

Case No.	77 / NC/6/MEET/Nov/202324/9
Case Status	Case Deferred
Party Name	DP COCOA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00006919AM24
RA File Number	26AX04000058 AM24
Licence No and Date	2611001217/20/11/2023
Norms Committee Decision: NC considered the case as per agenda and decided to call a representative of the firm for PH in the next NC meeting for a better understanding of the product, manufacturing process, and wastage generated at various stages. The case stands deferred to 11.01.2024.	

Case No.	78 / NC/6/MEET/Nov/202324/9
Case Status	Case Deferred
Party Name	SHIRE HORSE
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00006952AM24
RA File Number	06AX04000251 AM24
Licence No and Date	0611002318/21/11/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	79 / NC/6/MEET/Nov/202324/9
Case Status	Case Approved
Party Name	STIC ON PAPERS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00006951AM24

RA File Number	09AX04000761 AM24				
Licence No and Date	0911006259/21/11/2023				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech (NL) furnished vide email dated 13.12.2023, allowing the following inputs;					
S.No.	Export item description	Qty of Export Item	S.No.	Import Item Description	Qty. Recommended
1	Thermal Transfer Ribbon (Ttr Wax W111)(Thermal Transfer Ribbon (Ttr Wax W111)	3,000,000.00 Sq. Mt	1	Thermal Transfer ribbon wax various part numbers (Jumbo rolls of sizes 910 MM)	3,090,000.00 Sq. Mt
RA may take suitable consequential action accordingly.					

Case No.	80 / NC/6/MEET/Nov/202324/9
Case Status	Case Approved
Party Name	MARINE HYDROCOLLOIDS
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202324/ 9 and 14/12/2023
HQ File Number	HQRNORM APPLY 00007034AM24
RA File Number	10AX04000231 AM24
Licence No and Date	1011002144/24/11/2023
Norms Committee Decision:	

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the decision taken on similar case of the firm in M.No.08 dated 24.02.2022 allowing the following inputs;

S.No.	Export item description	Qty of Export Item	S.No.	Import Item Description	Qty. Recommended
1	Agar Agar Strips Food Grade, Agar Agar Powder Food Grade, Bacteriological Grade, Microbiological Grade and Pharma Grade	27234.000 Kg	1	Agar Agar Strips Commercial Grades	30000.000 Kg

RA may take subsequent consequential action accordingly.

MINUTES OF MANUAL AGENDA OF M.NO. 9 DATED 14.12.2023

Case No.: M-13	Party Name: Greenleaf Enterprise	Meeting no. & Date : NC/6/MEET/Nov/202324/9, 14/12/2023	Status: Rejected
HQ F.No. : HQRNORMAPPLY00000021AM24		License No. & Date	
Subject: Request of M/s Greenleaf Enterprise for fixation of norms under para 4.06 of HBP, 2023 for export item "Splitted flavoured betel nuts (supari) / mithi supari (splitted flavoured betel nuts" against import of "Areca nuts (supari)			

whole"

Decision: NC considered the case as per agenda and based on the comments received from the Department of Agriculture & Farmer's Welfare vide their OM no. 19015/08/2021-Trade (96427) dated 05.12.2023, the Committee decided to reject the application of the firm for prior fixation of norms under Para 4.06 of HBP, 2023.

RA may take suitable consequential action accordingly.

Case No.: M-14	Party Name: Total Trading Solutions	Meeting no. & Date : NC/6/MEET/Nov/202324/9, 14/12/2023	Status: Rejected
HQ F.No. : HQRNORMAPPLY00000319AM24		License No. & Date	
Subject: Request of M/s Total Trading Solutions for fixation of norms under Para 4.06 of HBP, 2023 for export item " Processed Betal Nut (Supari) Powder(Processed Betal Nut (Supari) Powder)" against import of " Betal Nut (Supari) Split "			
Decision: NC considered the case as per agenda and based on the comments received from the Department of Agriculture & Farmer’s Welfare vide their OM no. 19015/08/2021-Trade (96427) dated 05.12.2023, the Committee decided to reject the application of the firm for prior fixation of norms under Para 4.06 of HBP, 2023. RA may take suitable consequential action accordingly.			

Case No.: M-15	Party Name: Havish Foods	Meeting no. & Date : NC/6/MEET/Nov/202324/9, 14/12/2023	Status: Rejected
--------------------------	------------------------------------	--	----------------------------

HQ F.No. : HQRNORMAPPLY00001159AM24	License No. & Date	
Subject: Request of M/s Havish Foods for fixation of norms under Para 4.06 of HBP, 2023 for export item " Processed Betal Nut (Supari) Powder " against import of " Betal Nut Whole "		
Decision: NC considered the case as per agenda and based on the comments received from the Department of Agriculture & Farmer's Welfare vide their OM no. 19015/08/2021-Trade (96427) dated 05.12.2023, the Committee decided to reject the application of the firm for prior fixation of norms under Para 4.06 of HBP, 2023. RA may take suitable consequential action accordingly.		

Case No.: M-16	Party Name: Omkar Traders	Meeting no. & Date : NC/6/MEET/Nov/202324/9, 14/12/2023	Status: Rejected
HQ F.No. : HQRNORMAPPLY00001164AM24		License No. & Date	
Subject: Request of M/s Omkar Traders for fixation of norms under Para 4.06 of HBP, 2023 for export item " Processed Betal Nut (Supari) Powder" against import of "Areca Nut Whole"			
Decision: NC considered the case as per agenda and based on the comments received from the Department of Agriculture & Farmer’s Welfare vide their OM no. 19015/08/2021-Trade (96427) dated 05.12.2023, the Committee decided to reject the application of the firm for prior fixation of norms under Para 4.06 of HBP, 2023. RA may take suitable consequential action accordingly.			

Case No.: M-17	Party Name: Spices India Enterprises	Meeting no. & Date : NC/6/MEET/Nov/202324/9, 14/12/2023	Status: Rejected
HQ F.No. : HQRNORMAPPLY00001385AM24		License No. & Date	
Subject: Request of M/s Spices India Enterprises for fixation of norms under Para 4.06 of HBP, 2023 for export item " Arecanuts" against import of " Arecanuts"			
Decision: NC considered the case as per agenda and based on the comments received from the Department of Agriculture & Farmer’s Welfare vide their OM no. 19015/08/2021-Trade (96427) dated 05.12.2023, the Committee decided to reject the application of the firm for prior fixation of norms under Para 4.06 of HBP, 2023. RA may take suitable consequential action accordingly.			

Case No.: M-18	Party Name: Successmind Marketing Private Limited	Meeting no. & Date : NC/6/MEET/Nov/202324/9, 14/12/2023	Status: Rejected
HQ F.No. : HQRNORMAPPLY00004619AM24		License No. & Date	
Subject: Request of M/s Successmind Marketing Private Limited for fixation of norms under Para 4.06 of HBP, 2023 for export item " Betel Nut Powder (Betel Nut Powder)" against import of " Betel Nut Split (Raw Unprocessed)"			
Decision: NC considered the case as per agenda and based on the comments received from the Department of Agriculture & Farmer’s Welfare vide their OM no. 19015/08/2021-Trade (96427) dated 05.12.2023, the Committee decided to			

reject the application of the firm for prior fixation of norms under Para 4.06 of HBP, 2023.

RA may take suitable consequential action accordingly.

Case No.: M-19	Party Name: Credence International	Meeting no. & Date : NC/6/MEET/Nov/202324/9, 14/12/2023	Status: Rejected
HQ F.No. : HQRNORMAPPLY00004655AM24		License No. & Date	
Subject: Request of M/s Credence International for fixation of norms under Para 4.06 of HBP, 2023 for export item " Processed Arecanut Powder " against import of " Arecanut (Whole)"			
Decision: NC considered the case as per agenda and based on the comments received from the Department of Agriculture & Farmer’s Welfare vide their OM no. 19015/08/2021-Trade (96427) dated 05.12.2023, the Committee decided to reject the application of the firm for prior fixation of norms under Para 4.06 of HBP, 2023. RA may take suitable consequential action accordingly.			

Case No.: M-20	Party Name: Hotley Jixmon Food Stuff Private Limited	Meeting no. & Date : NC/6/MEET/Nov/202324/9, 14/12/2023	Status: Rejected
HQ F.No. : HQRNORMAPPLY00005342AM24		License No. & Date	

Subject: Request of M/s Hotley Jixmon Food Stuff Private Limited for fixation of norms under Para 4.06 of HBP, 2023 for export item " Scented Processed Arecanut Powder (Scented Processed Arecanut Powder)" against import of " Arecanut (Split)"

Decision: NC considered the case as per agenda and based on the comments received from the Department of Agriculture & Farmer's Welfare vide their OM no. 19015/08/2021-Trade (96427) dated 05.12.2023, the Committee decided to reject the application of the firm for prior fixation of norms under Para 4.06 of HBP, 2023.

RA may take suitable consequential action accordingly.